

Industry	Amount of arrears	
	As on 31.3.85	As on 31.3.86
	(Rs. in Crores)	
1. Textiles	21.80	24.57
2. Electrical, Mechanical & General Engg.	10.01	8.50
3. Sugar	5.16	5.14
4. Tea & Tea Plantations	1.95	1.87
5. Trading & Commercials	1.60	2.13
6. Newspapers	0.66	0.72
7. Heavy & Fine Chemicals	0.58	0.63
8. Iron and Steel	0.58	0.58
9. Road Motor Transport	0.53	0.53
10. Jute	0.45	0.81
11. Others	8.98	12.82
Total :	52.30	58.30

(b) The increase in arrears could be generally attributed to —

1. Industrial sickness,
2. Inadequacy of penalties imposed on the defaulters by the Courts;
3. Stay orders issued by the Courts;
4. Pendency of reconstruction schemes ordered by the Courts;
5. Closures/lock out of establishments;
6. Slow progress in the realisation of the outstanding dues through the revenue recovery machinery of the State Governments;

(c) The provident fund authorities are taking the following action for recovery of outstanding dues :—

- (i) Revenue recovery certificates are being filed under section 8 of the EPF Act;
- (ii) Prosecutions are being launched under section 14 of the EPF Act;
- (iii) Complaints are being filed with police authorities under section 406/409 IPC for non-payment of employees' share of contribution deducted from the wages of the employees;
- (iv) Damages are being levied for belated payments under section 14B of the EPF Act.

[Translation]

Acquisition of land by DDA from farmers

999. SHRI BALWANT SINGH RAMOOWALIA :

SHRI TEJA SINGH DARDI :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Delhi Development Authority has acquired land in the villages of Delhi at cheap rates;

(b) if so, the details in this regard;

(c) the average price at which land has been purchased from the farmers; and

(d) the price charged for the land allotted for housing purposes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) No, Sir. The land has been acquired on payment of compensation in accordance with the provisions of the law.

(b) In the latest acquisition, about 7200 acres of land have been acquired in the month of Sept., 1986 for which compensation at prices ranging upto Rs. 26,000 per bigha for agricultural land has been given to the farmers, depending upon the quality, potentiality and situation of the land.

(c) The average price comes to Rs. 23000 per bigha.

(d) The rate to be charged from Cooperative Group Housing Societies etc. against the land now acquired has not been finalised so far.

[English]

Rationalisation of Delhi rent control act

1000. SHRI ANAND SINGH :

SHRI MAHENDRA SINGH :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether there has been a move for the past several years to rationalise and revise the Delhi rent control law and the corresponding laws pertaining to other metropolitan towns;

(b) if so, since when the necessity for such rationalisation and revision has been felt;

(c) the stage at which the matter stands at present; and

(d) the time by which such a legislation is likely to be brought before Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) to (c) The Central Government has under its consideration the question of amendment of Delhi Rent Control Act for the last few years. The amendment of the rent laws applicable to other metropolitan cities is the concern of respective State Govt. The Central Government has forwarded the report of the Economic Administration Reforms Commission on the subject to all the State Govts./Union Territory Admns. for necessary action.

(d) It is not feasible to lay down any time limit for the purpose.

Approval of N.C.R. draft development plan

1001. SHRI ANAND SINGH :

SHRI HARI KRISHNA SHASTRI :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the National Capital Region Planning Board has approved the N.C.R. draft development plan;

(b) if so, the main features of the plan; and

(c) the estimated cost of the plan, indicating programme-wise break-up of the cost?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) An Interim Development Plan for the NCR has been approved by the Board on 29th August, 1986;